

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
IA-3695/2023
IN
IB-1713(ND)/2019

IN THE MATTER OF:

Goyal Tea Agencies (P) Ltd. Petitioner/Applicant
Vs.
Shakti Bhog Snacks (P) Ltd Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 09.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)
HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the RP : Ms. Swaralipi Deb Roy, Adv., Mr. Umesh Gupta, RP

ORDER

IA-3695/2023

Ld. Counsel appears for the Resolution Professional. As the last order dated 12.03.2024, one week time was granted as a last and final opportunity to RoC & Income Tax Department to file their respective report. Despite such directions no report has been filed till date.

We therefore, direct the RoC officials to appear in person on the next date of hearing to hear and decide the matter.

List the matter **on 25.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)